

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

RA. 21/88 in
CA 1877/87

Dated: 6.6.1988.

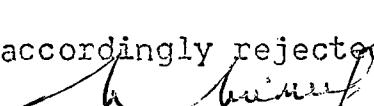
Shri Daya Ram ----- Applicant
Vs.
The Chief Secretary, ----- Respondents
Delhi Administration,
Delhi.

Coram: Hon'ble Mr. Justice K. Madhava Reddy, Chairman
Hon'ble Mr. Kaushal Kumar, Member

For the Applicant ----- Shri K.L.Asthana, Counsel.

This is an application for review of our judgement dated 5.1.1988 which was dismissed as time-barred and also on merits. It is now contended that he was informed by letter dated 17.12.1977 that he was found fit for promotion and he will be promoted when the vacancies in promotion quota are available. On a perusal of the letter dated 17.12.1977, we find that his case was put up before the Departmental Promotion Committee which says he has since been found fit for promotion but recommended that he be promoted only when the vacancies in promotion quota in grade-II(M) become available which means the same as " he has now been found fit" as observed by us in our judgement of which review is sought. That is no valid ground for review.

Learned counsel for the applicant relies upon the order dated 14.4.1987 made on applicant's representation dated 30.1.1987 to bring the application within time. But the order merely informs him that his case was earlier considered and rejected. His representation was not considered afresh and was rejected on merits. Once the remedy has become barred by time any representation made thereafter and any order such as the one made on 14.4.1987 on that representation cannot save the limitation. We find no merit in this Review Application and the same is accordingly rejected.


(Kaushal Kumar)
Member


(K. Madhava Reddy)
Chairman